

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA**

OA. 350/1646/2018
CPC. 350/9/2019

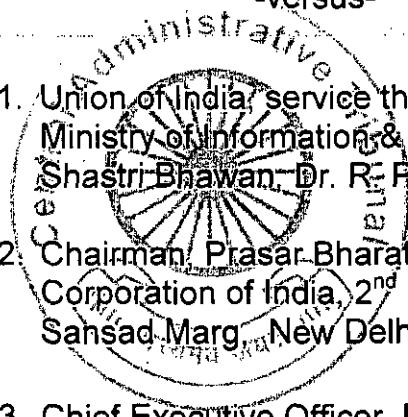
Date of order: 17.06.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Dulal Chandra Dutta, son of late Rathindra Nath Dutta, aged about 49 years, working as Multi Tasking Staff (In short MTS) at AIR Kolkata, Akashvani Bhawan, Eden Gardens, Kolkata- 1, residing at 706, Thakurpukur, Mukundadas pally, Kolkata- 63.

.....Applicant.

-versus-



1. Union of India, service through Secretary, Ministry of Information & Broadcasting, A Wing, Shastri Bhawan, Dr. R. P. Road, New Delhi- 1.
2. Chairman, Prasar Bharati Broadcasting Corporation of India, 2nd Floor, PTI Building, Sansad Marg, New Delhi- 1.
3. Chief Executive Officer, Prasar Bharati Broadcasting Corporation of India, 2nd floor, PTI Building, Sansad Marg, New Delhi- 1.
4. Deputy Director General/Head of Office, All India Radio, Akashvani Bhawan, Eden Gardens, Kolkata- 1.
5. Chief Engineer, E. Zone, All India Radio, Akashvani Bhawan, 4th Floor, Eden Gardens, Kolkata- 1.
6. Senior Administrative Officer, All India Radio, Akashvani Bhawan, Eden Gardens, Kolkata- 1.
7. Mr. B. P. Mukherjee, MTS, All India Radio, Siliguri, 2nd Miles, Sevok Road, Siliguri- 734001.

.....Respondents.

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. R. Halder, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard Id. Counsel for both sides.

2. Since the applicant is on suspension, Id. Counsel for respondents submits that relieving order following transfer has been kept on hold. Therefore, the OA filed against transfer has become infructuous.

3. Id. Counsel for applicant submits that the applicant has not been paid the subsistence allowance.

4. Id. Counsel for respondents assure that salary with arrears and arrears of subsistence allowance shall be paid within a period of 2 weeks from the date of communication of this order and subsistence allowance shall be continued in accordance with law so long he is under suspension, month by month and every month.

5. Accordingly, OA disposed of as infructuous with liberty to agitate if further aggrieved.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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